- of Kerala as per details in enclosed statement have been returned for resubmission mainly due to inter-state aspects involved, (see below)
- (c) Kozhikode Heavy Fuel Thesel Power Plant at Nallalam (128MW) and Combined Cycle Power Plant at Kannur (513 MW) in Kerala are under examination in CEA.

Power Project Agreements with Pakistan

2240.SHRI NILOTPAL BASU:

SHRI DIPANKAR MUKHERJEE:

Will the Minister of POWER be pleased to state:

- (a) whether power project agreements with Pakistan were finalised, as claimed in "Charter of Commitment and our achievement" released by National Democratic Alliance; and
 - (b) if so, the details thereof?

THE MINISTER OF POWER (SHRI PR. KUMARAMANGALAM): (a) and (b) Two rounds of technical level discussions have been held between India and Pakistan on the issue of purchase of electricity from Pakistan. During the second round of discussions, Government of Pakistan confirmed availability of 300 MW of capacity to export to India for next ten years which could be increased to 600 MW as per availability during certain periods of time depending upon technical limits of the system on either side. Both the countries have agreed for export of 300 MW power to India. However, operating agreement for purchase of power and the tariff rates is yet to be decided. There has been no progress in talks after the second round of discussions.

Commissioning of Thermal Power Projects

- 2241.SHRI SANJAY NIRUPAM: Will the Minister of POWER be pleased to state:
- (a) whether Government's attention has been drawn to the news-item captioned "Export flays Government's thermal power schemes" appearing in the Hindustan Times dated 6th December, 1999;
 - (b) if so, Government's reaction thereto; and
- (c) the details of thermal power stations which could not be commissioned in last ten years, indicating the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) To accelerate the pace of hydro power development in the country, the Government have taken several steps such as creation of Power Corporations under Central/Joint Sector, liberalisation of policies and procedures to attract private investment, emphasis on renovation, modernisation and uprating of existing hydro stations and small hydro development, etc. With the objective for faster development of hydro potential, the Government of India has announced a policy on

[22 December, 1999] RAJYA SABHA

hydro development in August, 1998 incoporating several measures. Besides, Government has also announced a mega power policy including hydro power projects. At present, 62 H.E. Schemes of an aggregate installed capacity of 15,992 MW are sanctioned/on-going in the country. Further, 21 hydro schemes with an aggregate installed capacity of 8,068 MW has been technoeconomically cleared by CEA and are awaiting investment decision.

(c) The details of thermal power projects which were sanctioned 10 years and more than 10 years ago, but could not be commissioned so far along with the reasons of delay are indicated below:—

SI.	Name of Pro-	Capacity	Expected	Reasons of delay	
No. ject/date of		(MW)	Commission		
	sanction		schedule		
1	2	3	4	5	
STATE SECTOR					
1.	Khaperkheda Ext.			Earlier this project was	
	st. II			offered to the private sector for	
	Unit-3	210	4/2000	implementation. Since the	
	Unit-4	210	8/2000	proposal for private sector	
	6/88			participation could not	
	Maharashtra			materialise, now this project is being implemented by Maharashtra State Electri city Board. Order for the main plant and equipment was placed on Bharat Heavy Electricals Ltd. on 10.9.97 which is considered as zero date.	
2.	Uraban waste heat-3	120	Not	In view of the various con-	
	6/89		available	straints, the implementation of	
	Maharashtra			this unit has been deferred. Now Maharashtra State Electricity Board (MSEB) is planning a capacity addition of about 400 MW (2x30 MW GT+lx140 MW ST). Due to limitation of space Central Electricity Authority (CEA) advised to change the configuration of the units to 1 GT+1 ST.	

1	2	3	4	5
				Accordingly, MSEB agreed to review the DPR already submitted to CEA and would submit the revised DPR to CEA for their approval.
3.	Tenughat TPP St. 112/89 Bihar	3x210	NA	Non-availability of funds
4.	Panipat ST-IV	210	12/2000	Paucity of funds
	Unit-6 7/89 Haryana			
CE	ENTRAL SECTOR			
1.	Farakka STPS	500	NA	Due to non-availability of
	St. Ill Unit-6 9/89 West Bengal			water in the area after Indo- Bangladesh Water Treaty and also low demand in Eastern Region, the scheme has been deferred.

Demand and supply of electricity

- 2242. SHRI K. RAHMAN KHAN: Will the Minister of POWER be pleased to state:
- (a) what is the gap between the demand and supply of electricity in the country; and
- (b) the details of projects, both indigenous and foreign, approved during the last two years to meet this gap?
- THE MINISTER OP STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) The energy requirement and availability in the country during the period April—November, 1999 was 3.11,148 MU and 2,95.021 MU respectively, and there was a shortage of 16,127 MU (5.2%). The peak demand and peak met during April to November, 1999 was 68385 MW and 59,435 MW respectively, and there was a shortage of 8,950 MW (13.1%).
- (b) Details of thermal and hydro power projects techno-economically cleared by Central Electricity Authority during 1997-98 and 1998-99 is given in statements I and II.